

**SC/ST Managrs in Bank of Maharashtra**

1587. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of FINANCE be pleased to state:

(a) the total of number branches of the Bank of Maharashtra, State-wise;

(b) whether persons belonging to Scheduled Castes/Scheduled Tribes have been appointed as Managers in the first, second,

third and fourth scales in these branches; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):  
(a) As at the end of 31st December, 1990, 1123 branches of Bank of Maharashtra were functioning in the country as per State-wise details given below:

<i>Name of State/Union Territory</i>	<i>No. of branches</i>
1	2
Andhra Pradesh	21
Bihar	1
Goa	7
Gujarat	32
Haryana	5
Jammu & Kashmir	1
Karnataka	37
Kerala	3
Madhya Pradesh	114
Maharashtra	846
Punjab	5
Rajasthan	6
Tamil Nadu	11
Uttar Pradesh	9
West Bengal	10
Chandigarh	1
Delhi	13
Pondicherry	1
<b>Total</b>	<b>1123</b>

(b) and (c). 186 Branch Managers belonging to Scheduled Castes and Scheduled Tribes are working in Bank of Maharashtra, of which 158 are in Scale-I and 28 in Scale-

**Writing Off Farmers' Loans in Maharashtra and Uttar Pradesh**

1588. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Maharashtra and Uttar Pradesh have initiated action to write off loans and have issued necessary orders in this regard;

(b) if so, the, district-wise number of farmers in both the States whose loans have been written off so far and the total amount waived; and

(c) if not, the reasons therefor and by

when these loans are likely to be waived?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) As per report received from National Bank for Agriculture and Rural Development (NABARD), Governments of Maharashtra and Uttar Pradesh have already formulated their schemes for providing debt relief in the Cooperative sector in their States, on the pattern of the scheme of Central Government and the same are under implementation by them.

(b) and (c). The data reporting system does not generate district wise information regarding writing off loans under the Debt Relief Scheme. The progress of implementation of the schemes in the States of Maharashtra and Uttar Pradesh so far, as reported by public sector banks and NABARD is as under: